

IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
[Before Shri Waseem Ahmed, Hon. AM and Smt. Madhumita Roy, Hon. JM]

I.TA No. 61/Kol/2020		
A.Y 2015-16		
Shroff Polycraft Pvt. Ltd PAN: AAQCS 6450B	Vs.	I.T.O., Ward 14(4), Kolkata
Appellant		Respondent
Date of Hearing (Virtual)		10-11-2020
Date of Pronouncement		10-11-2020

For the Appellant	Shri Rajaram Chowdhury, Id.AR
For the Respondent	Shri Dhrubajyoti Roy, JCIT, Ld.Sr. DR

ORDER

Per Smt. Madhumita Roy, JM

The instant appeal filed by the assessee is directed against the order dated 20-11-2019 passed by the Ld. CIT(A)-5, Kolkata arising out of the assessment order dated 27-12-2017 passed by the I.T.O., Ward 14(4), Kolkata u/s. 143(3) of the Income Tax Act, 1961 (hereinafter referred to as “ the Act”) for the Assessment Year 2015-16.

2. In this case at the very outset, at the time of hearing it is noticed that the assessee vide an application dated 03-11-2020 (copy of the same is available on record) submitted a written petition seeking that the assessee company’s case is covered by the Vivad Se Vishwas Scheme under the Scheme of “The Direct Tax Vivad Se Vishwas Scheme-2020”. In this context, the Ld. AR further prayed before us that the assessee herein may be permitted to withdraw this appeal , which is covered under the said scheme “The Direct Tax Vivad Se Vishwas Scheme-2020” and in such scenario, the assessee may be permitted to withdraw this appeal of the assessee. The Ld. DR did not object to the said prayer of the assessee.

3. We have heard both the parties and perused the relevant records. We find that the assessee before us vide an application dated 03-11-20 stating therein submitted that the assessee company’s case is covered by the Vivad Se Vishwas Scheme under “The Direct

Tax Vivad Se Vishwas Scheme-2020". Therefore, we permit the assessee to withdraw this appeal filed by the assessee. We order accordingly.

4. In the result, the appeal of assessee (ITA No. 61/Kol/2020 for the AY 2015-16) is dismissed as withdrawn.

Order is pronounced in the open court on 10th November, 2020

Sd/-
Waseem Ahmed
Accountant Member

Sd/-
Madhumita Roy
Judicial Member

Dated 10th Nov.,2020

**PP(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant/Assessee:M/s. Shroff Polycraft Pvt. Ltd Gr. Fl., 321 Badu Road, Madhyamgram-24, Pgs (N), W.B 700129.
2. Respondent/Revenue: The ITO, W- 14(4) 110 Shantipally, Aaykar Bhawa Poorva, th Fl., R.No. 912, Kolkata-107.
3. CIT,
4. CIT(A), Kolkata.
5. DR, Kolkata Benches, Kolkata

True Copy By

By Order

Assistant Registrar
ITAT Kolkata